

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

113. IA/1657/2024 IN C.P. (IB)/1192(MB)2020

IN THE MATTER OF

State Bank of India

VS

Mr. Ravi Ajit Kulkarni

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 15.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant/RP: Adv. Mitali Bhatt (PH)

For the Respondent: Adv. Aniruth Purusothaman (PH)

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**ORDER**

**IA/1657/2024**

Since the Company Petition is already listed on **19.04.2024**. In view of the same,  
the I.A. is disposed of as infructuous.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)